

ITEM NO.33

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 940/2017

BIKRAM CHATTERJI &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

Date : 30-04-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMAFor Petitioner(s) :Mr. M.l.lahoty, Adv.  
Mr. Himanshu Shekhar, AOR  
Mr. Raj Kamal, AORFor Respondent(s) :  
Mr. R. Venkataramani, AG  
Mr. Vishnu Sharma, AOR  
Mr. Shreekant Neelappa Terdal, AOR  
Mr. Sudarshan Lamba, AOR  
Ms. Rakhi Ray, AOR  
Mr. Dharmendra Kumar Sinha, AOR  
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Mr. Umesh Kumar Khaitan, AOR

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Mr. Aviral Kashyap, AOR

Mr. Syed Mehdi Imam, AOR

Mr. Anuj Bhandari, AOR

Mr. Uddyam Mukherjee, AOR

Mr. Awanish Sinha, AOR

Mr. Yadav Narender Singh, AOR

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Mr. Jasmeet Singh, AOR

Mr. Rishi Matoliya, AOR  
Mr. Divyesh Pratap Singh, AOR  
Mr. Satish Kumar, AOR  
Mr. Sahil Chandra, AOR  
Mrs. Anil Katiyar, AOR  
Mr. Gaurav Goel, AOR  
Mr. Shubham Bhalla, AOR  
Mr. Ashok Mathur, AOR  
Mr. Aditya Jain-1, AOR  
Mr. Kedar Nath Tripathy, AOR  
Mr. Deepak Goel, AOR  
Mrs. Priya Puri, AOR  
Mr. Arpit Shukla, AOR  
Mr. Dheeraj Nair, AOR  
Mr. Sanjay Kumar Visen, AOR  
Mr. T. Mahipal, AOR  
Mr. S. K. Verma, AOR  
Ms. Bharti Tyagi, AOR  
Mr. Praveen Chaturvedi, AOR  
Mr. Tushar Singh, AOR  
Mr. Pai Amit, AOR  
Mr. Ashish Batra, AOR  
Mr. Dheeraj Nair, AOR  
Mr. Aviral Kashyap, AOR  
Mr. Aneesh Mittal, AOR  
Mr. Vipin Kumar Jai, AOR  
Mr. Shantwanu Singh, AOR

Mr. Nirmal Kumar Ambastha, AOR

Mrs. Tanuj Bagga Sharma, AOR

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M/S. Devasa & Co., AOR  
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Mr. Sonal Jain, AOR

Ms. Shikha Sarin , AOR

Ms. Bharti Badesra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Pursuant to the Order passed by this Court on 17.04.2025, the learned Court Receiver, Mr. R. Venkataramani has submitted a detailed Note showing the Status of the Projects of Amrapali as on the date and the way forward. Learned Advocates Mr. M.L. Lahoty and Mr. Kumar Mihir appearing for the home buyers have also submitted their Notes. An Affidavit is also filed on behalf of NOIDA Authorities. The same are taken on record.
2. Concerned learned Advocates may file their responses to the said Note/ Submissions/ Affidavit, if they desire to do so.
3. List the matter in the 4<sup>th</sup> week of July, 2025.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
ASSISTANT REGISTRAR